

for the period ending Deceffloer 1988, the requisite informatio

n is as under;

Centrewise Inflation Rates

(in terms of CPI for Industrial Workers)
(Base : 1960-100)

Centre	Rate of Inflation	
	(Dec. 88 over Dec. 87)	
Rangapare (Assam)	26.2	
Labac (Assam).....	21.2	
Chikmaglur (Karnataka)	18.1	
Gudur (Andhra Pradesh).....	15.6	
Gwalior (Madhya Pradesh).....	15.2	
Calcutta (West Bengal).....	13.7	
Guntur (Andhra Pradesh).....	13.6	
Alleppey (Kerala).....	12.5	
Amritsar (Punjab)	12.3	
Monghyr (Bihar)	11.7	
..... ALL INDIA :	8.8	

The extent of variation between centres largely reflects the differences in centre specific demand and supply pressures. The Government have adopted a package of measures to moderate the price rise. These includes steps to encourage higher production, supply of essential commodities through the public distribution system, strengthening the network of public distribution, augmentation of supplies through imports, as needed, observance of strict monetary and fiscal discipline, and close monitoring of prices of essential commodities.

Show cause notice issued by Collector Central excise Patna on M/s. I.T.C. Limited

1085. SHRI VIRENDRA VERMA:
Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Collector Central Excise, Patna, vide show cause notice dated 3rd July, 1987 reopened some of the issues in respect of despatches from the factory of M/s ITC Limited at Monghyr, on account of short levy of Central Excise Duty amounting to Rs. 43.48 crore besides penalties;

(b) whether similar notices dated 25th September, 1987, 21st October, 1987, 27th January, 1988 and 27th July, 1988 were served by Collector Central Excise, Bangalore, Calcutta, Bombay, Meerut respectively alleging short levy of Central Excise Duty in respect of despatched from ITC Limited factories at Bangalore, Kiderpore, Parel and Saharanpur;

(c) whether it is also a fact that such show cause notices were served on M/s. I.T.C. Limited after obtaining the opinion of the Ministry of Law in the matter; and (d) if so, what are the details of the recoveries made so far, stating the reasons for non-recovery of the amount in full?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) Yes, Sir. However in the show cause notice dated 3-7-1987, the amount involved is Rs. 39.82 crores only. There is another show cause notice dated 2-7-1987 on the same issue involving evasion to the tune of Rs. 4.06 crores.

(b) Similar show cause notices, alleging evasion of Central Excise duty in respect of other factories of M/s I.T.C.

Limited, have also been issued, the details of which are as under;—

Name of Collectorate	Location of factory	Date of Show Cause Notice
Bangalore	Bangalore	25-9-87
Calcutta-I	Kidderpore	7-10-87 16-12-88
Bombay-I	Parel	21-10-87
Meerut	Saharanpur	27-1-88

(c) The above show cause notices have been issued for under valuation. The computation of differential duty on the money value Of the additional consideration received by M/s. I. T. C. Ltd. on their sales, has been based on the opinion of the Law Ministry.

(d) All these cases are pending adjudication before the Director—General of Inspection (Customs and Central Excise), New Delhi, and the question of recovery of any amount will arise only after these cases are adjudicated resulting in confirmation of the demands.

Ban Sagar Project

1086. SHRI ASHWANI KUMAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government's attention has been drawn to the problems being faced by the cultivators in some command areas in several districts of Bihar;

(b) whether World Bank is also financing the work relating to the renewal of the canals in Bihar, if so, what progress has been made in this regard; and

(c) how much quantity of water will be available to Bihar after the construction of Ban Sagar project and whether it will be enough for the requirements as on date and in near future?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) Representations have been received on the

problems faced by cultivators in Sone Command Area of Bihar.

(b) The State Government have to prepare identification report to secure World Bank assistance.

(c) As per the inter-State Agreement reached between the Governments of Bihar, Madhya Pradesh and Uttar Pradesh in September, 1973, Bihar has been allocated 7.75 MAF of Sone Waters including five MAF requirements of existing irrigation in Sone Command One MAF of the live storage of Bansagar Project is allocated to Bihar.

Decrease in the C:D Ratio of banks

1087. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the credit deposit ratio of all the banks in the country are decreasing continuously;

(b) if so, what are the reasons therefor; and

(c) what is the credit deposit ratio of all the nationalised banks and Scheduled banks in the country during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c) Credit deposit ratio of public sector banks and all scheduled commercial banks for the last three years ending December, 1986,